

(b) if so, the main reasons thereof;

(c) whether U.K. has taken serious view of this issue;

(d) whether the U.K. Government has urged India to consider its decision; and

(e) to what extent the relation between the two countries have been affected due to this issue?

THE MINISTER OF EXTERNAL AFFAIRS AND MINISTER OF DEPARTMENT OF ELECTRONICS (SHRI JASWANT SINGH): (a) No, Sir.

(b) to (e) Do not arise.

Review of State Projects

1142. SHRI A.C. JOS: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to restructure and review projects sanctioned by State Governments in order to make them more useful to the people;

(b) whether the Union Government were committed to make public the way the funds were utilised by the State Government;

(c) whether the Union Government have decided that the funds would be allocated on the basis of the priorities in the respective States.

(d) whether during the last financial year about Rs. 225 crore sanctioned by the Centre for the North-East remained unutilised; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) to (c) The normal Central Assistance for the State Plans is given as per the Gadgil-Mukherjee Formula approved by the National Development Council (NDC) in block form and is not allocated for specific projects/schemes. The State Governments draw up their plans and make scheme/project-wise allocations, keeping in view the national objectives and their own priorities within the prescribed guidelines. The overall monitoring of the State Plan schemes takes place in the Planning Commission

at the time of the State Plan discussions. The concerned Central Ministries/Departments also monitor the schemes falling within their purview. The status of implementation of State Plans is made available to Parliament, as and when required, and is also reflected in the plan documents.

(d) and (e) Information is being collected and will be laid on the Table of the House.

Assistance provided to States

1143. DR. T. SUBBARAMI REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether Planning Commission propose to ensure that bulk of Central Plan assistance provided to the States be tied to specific project;

(b) if so, whether this will prevent States from diverting plan assistance to unproductive expenditure;

(c) whether all the State Governments have opposed this move; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) to (d) the bulk of Central Assistance towards the State Plans is presently being given in block form under the Gadgil Mukherjee formula as approved by the National Development Council (NDC). The idea of channelising greater amount of Central Assistance for specific projects is still in a formative stage.

Statutory Institutions Under CAT

1144. SHRI ABHAYSINH S. BHONSLE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken steps to bring entire Central bureaucracy under single legal redressal system;

(b) if so, whether the Government have brought 39 statutory institutions and State-run bodies under the ambit of the Central Administrative Tribunal; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) The jurisdiction of the Central Administrative Tribunal is contained in Section 14 of the Administrative Tribunals Act, 1985. It extends to any All India Service or to any Civil Service or a civil post under the Union of India. The Central Government may also, by a notification, include within the jurisdiction of Central Administrative Tribunal any local or other authorities within the territory of India or under the control of Government of India and corporations owned or controlled by Government, not being a local or other authority or corporation or society controlled or owned by a State Government.

(b) and (c) Corporations/Societies/other authorities numbering 38 as indicated in the attached statement have so far been brought under the jurisdiction of the Central Administrative Tribunal.

Statement

Names of the Corporations/Societies/Other authorities brought within the purview of the Central Administrative Tribunal under Section 14(2) of the Administrative Tribunals Act, 1985.

1. Central Board of Trustees constituted under the Employees Provident Funds and Miscellaneous Provisions Act, 1952.
2. Employees State Insurance Corporation.
3. Central Board for Workers' Education.
4. National Council of Safety in Mines, Dhanbad.
5. National Labour Institute.
6. Council for Scientific and Industrial Research.
7. Central Social Welfare Board.
8. Indian Council of Agricultural Research.
9. Sports Authority of India.
10. National Council for Hotel Management and Catering Technology, New Delhi.
11. Institute of Hotel Management, Catering and Nutrition, New Delhi.
12. Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
13. Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
14. Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta.
15. Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
16. Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
17. Institute of Hotel Management, Catering and Nutrition, Lucknow.
18. Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
19. Institute of Hotel Management, Catering and Nutrition, Ahmedabad.
20. Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
21. Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
22. Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
23. Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
24. Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
25. Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
26. Institute of Hotel Management, Catering Technology and Applied Nutrition, Thiruvananthapuram.
27. Institute of Hotel Management, Catering and Nutrition, Chandigarh.
28. Institute of Hotel Management, Catering Technology and Applied Nutrition, Gurdaspur.

29. Institute of Hotel Management, Catering Technology and Applied Nutrition, Shimla.
30. Institute of Hotel Management, Catering Technology and Applied Nutrition, Patna.
31. National Power Training Institute, Faridabad.
32. Central Pollution Control Board, Delhi.
33. Indian Institute of Advanced Study, Shimla.
34. Kendriya Vidyalaya Sangathan, New Delhi.
35. Navodaya Vidyalaya Samiti, New Delhi
36. Indian Council of Medical Research, New Delhi.
37. Film and Television Institute of India, Pune.
38. Satyajit Ray Film and Television Institute, Calcutta.

Passport Application

1145. SHRI NADENDLA BHASKARA RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total number of passport applications received and the number of passports issued by Regional Passport Office, Hyderabad, during the last one year, and

(b) the steps being taken/proposed to be taken by the Government to expedite the issue of passports by this office.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE):

(a) During 1998, a total number of 1,96,772 passport applications were received and 1,95,441 passports were issued by the Regional Passport Office, Hyderabad.

(b) The measures taken to expedite processing of passport applications include: computerisation of processing procedures, enhancing validity of passports to 20 years, provision for dispatch of passport by speed post, additional staff to clear the backlog of pending cases, etc.

Backward Areas of Kerala

1146. SHRI T. GOVINDAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any proposal from the Kerala Government for the development of backward areas of Kerala during the last three years;

(b) if so, the details thereof;

(c) the amount allocated to Kerala during the above period; and

(d) the time by which the decision on the above project is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) No, Sir. Planning & Development of an area and allocation of funds for the purpose is primarily the responsibility of the concerned State Government. However, Central Government supplements the efforts of the State Governments in the development of backward regions through appropriate weightage for backwardness in the formula used for distribution of Normal Central Assistance amongst the States. Further, Special Central Assistance is allocated to various states, including Kerala, for Special Area Programmes such as Western Ghats Development Programme, Tribal Sub-Plan etc.

(b) to (d) Do not arise.

Water Management Programme

1147. SHRI T. SUBBARAMI REDDY:
SHRIMATI LAKSHMI CHIDABAKA.

Will the PRIME MINISTER be pleased to state:

(a) whether the Chief Minister of Andhra Pradesh has urged the Union Government to initiate various schemes with more peoples participation for the better utilisation of water resources for irrigation purpose;

(b) if so, the details thereof;

(c) whether the Union Government have decided to provide technical assistance to the farmers once the requirements were identified;

(d) if so, whether low cost water management technique was yielding good results; and